3/9/23, 2:15 PM about:blank

Seventeenth Loksabha

an>

16.36hrs.

Title: Motion to refer Jan Vishwas (Amendment and Provisions) Bill, 2022 to the Joint Committee

वाणिज्य और उद्योग मंत्री; उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री तथा वस्त्र मंत्री (श्री पीयूष गोयल): सभापित महोदया, हमारे देश में ऐसे कई सारे कानून हैं, जिनमें छोटी-छोटी गलितयों के लिए लोगों को सजा दी जाती है, लोगों को कोर्ट्स के धक्के खाने पड़ते हैं, लोगों के ऊपर कानूनी कार्रवाई होती है।...(व्यवधान) हमारी सरकार का मानना है कि हमें लोगों पर विश्वास करना चाहिए, हमें लोगों पर भरोसा करना चाहिए।...(व्यवधान)

साधारणतः व्यापारी हो, आम जनमानस हो, वे एक ईमानदार व्यवस्था चाहते हैं। वे ईमानदारी से अपना जीवन व्यतीत करते हैं, ईमानदारी से अपना उद्योग-कारोबार चलाते हैं। कभी-कभार उनसे गलती भी हो जाती है।...(व्यवधान) ऐसे में हमारा मानना है कि जो छोटी-छोटी गलतियां हैं, उसके लिए उनको कोर्ट्स में न जाना पड़े, इसके लिए हम ऐसे प्रावधान बनाएं, जिसमें अगर कोई गलती हो, तो व्यक्ति को दंड भी दिया जाए, लेकिन उसको समस्या न हो।...(व्यवधान)

वर्ष 2014 से ही हमारी सरकार लगातार जनता की जिंदगी आसान बनाने के लिए अलग-अलग निर्णय लेती जा रही है। आपको ध्यान होगा कि सबसे पहला निर्णय सेल्फ अटेस्टेशन का लिया था, ताकि लोगों को नोटरी के पास न जाना पड़े, हम अपने स्वयं के सिग्नेचर से कागजात को अटेस्ट कर सकें।...(व्यवधान) ऐसे ही जीएसटी जैसे नए कानून हैं, जिससे टैक्स के सिस्टम में एक महत्वपूर्ण बदलाव किया गया है। माननीय प्रधानमंत्री नरेन्द्र मोदी जी की सरकार ने अन्य अलग-अलग काम किए हैं, उससे ईज़ ऑफ डूइंग बिज़नेस और ईज़ ऑफ लिविंग पर बड़ा प्रभाव पड़ा है।... (व्यवधान)

हम चाहते हैं कि देश और विश्व भर के जो निवेशक भारत में आते हैं, उनको रेड टेप के बजाय रेड कारपेट मिले। उसी के लिए हमने कई वर्षों से मेहनत की है।...(व्यवधान) ईज़ ऑफ डूइंग बिज़नेस की रैंकिंग में भी विश्व पटल पर हमारी जो रैंक 141 थी, वह आज 63 पर आ गई है।...(व्यवधान) मेरा मानना है कि जो पूरी सरकार है, आज पूरी सरकार मशक्कत कर रही है, एक साथ लगी हुई है। होल ऑफ द गवर्नमेंट का सहयोग लेकर, हमने लगभग 1,500 पुराने कानुनों को निरस्त किया है।...(व्यवधान)

लगभग 39 हजार कंप्लायंसेस को सरल किया और लगभग साढ़े तीन हजार ऐसे प्रावधान लाए गए हैं, जिन्हें डी-क्रिमिनलाइज करके लोगों को राहत दी गई है।... (व्यवधान) हम मानते हैं कि ये जो कंप्लायंस बर्डन कम किया गया है, उससे सरलीकरण भी होगा और आधुनिक टेक्नोलॉजी का इस्तेमाल करके लोगों का व्यापार और जीवन ज्यादा सरल होगा।... (व्यवधान)

माननीय सभापित महोदय, इस कानून में माननीय प्रधान मंत्री जी की अद्वितीय कल्पना से एक एक्ट में एक साथ 183 प्रोविजन्स अर्थात 19 अलग-अलग मंत्रालयों के 42 कानूनों में 183 प्रावधानों को डीक्रिमिनलाइज करने का काम इस कानून के द्वारा किया गया है।... (व्यवधान) हम समझते हैं कि जनता का विश्वास और व्यापार उद्योग का विश्वास सबसे महत्वूपर्ण है।... (व्यवधान) इससे कोर्ट्स के ऊपर भी बर्डन कम होगा इसलिए इसका नाम भी 'जन विश्वास (अमेंडमेंट ऑफ प्रोविजन्स) बिल, 2022' दिया गया है।... (व्यवधान)

Madam, I beg to move:

"That the Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

- 1. Shri P.P. Chaudhary
- 2. Dr. Sanjay Jaiswal
- 3. Shri Uday Pratap Singh
- 4. Shri Sanjay Seth
- 5. Shrimati Queen Oja
- 6. Shri Khagen Murmu
- 7. Shrimati Poonamben Maadam
- 8. Shrimati Poonam Mahajan
- 9. Shrimati Aparajita Sarangi
- 10. Shri Arvind Dharmapuri

about:blank 1/4

3/9/23, 2:15 PM about:blank

- 11. Shri Rajendra Agrawal
- 12. Shri Rattan Lal Kataria
- 13. Shri Gaurav Gogoi
- 14. Adv. Dean Kuriakose
- 15. Shri A. Raja
- 16. Prof. Sougata Ray
- 17. Dr. Beesetti Venkata Satyavathi
- 18. Shri Gajanan Kirtikar
- 19. Shri Rajiv Ranjan alias Lalan Singh
- 20. Shri Pinaki Misra
- 21. Shri Girish Chandra

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of second part of the Budget Session, 2023;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee."

माननीय सभापति: प्रश्न यह है:

"That the Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

- 1. Shri P.P. Chaudhary
- 2. Dr. Sanjay Jaiswal
- 3. Shri Uday Pratap Singh
- 4. Shri Sanjay Seth
- 5. Shrimati Queen Oja
- 6. Shri Khagen Murmu
- 7. Shrimati Poonamben Maadam
- 8. Shrimati Poonam Mahajan
- 9. Shrimati Aparajita Sarangi
- 10. Shri Arvind Dharmapuri
- 11. Shri Rajendra Agrawal
- 12. Shri Rattan Lal Kataria
- 13. Shri Gaurav Gogoi
- 14. Adv. Dean Kuriakose
- 15. Shri A. Raja
- 16. Prof. Sougata Ray
- 17. Dr. Beesetti Venkata Satyavathi
- 18. Shri Gajanan Kirtikar
 - 19. Shri Rajiv Ranjan alias Lalan Singh
 - 20. Shri Pinaki Misra
 - 21. Shri Girish Chandra

and 10 Members from the Rajya Sabha;

3/9/23, 2:15 PM about:blank

> that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of second part of the Budget Session, 2023;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee."

<u>प्रस्ताव स्वीकृत हुआ।</u> ... (व्यवधान) माननीय सभापति: आप सभी को वर्ष 2024 में आना है। आपके काम को ऊपर से लेकर नीचे तक देखा जा रहा है। ... (व्यवधान) माननीय सभापति: आप ऐसा मत कीजिए। आप हाउस को चलने दीजिए। शांति रखिए, शांति रखिए। यह अच्छी बात नहीं है। आप शांति बनाकर रखिए। ... (व्यवधान) माननीय सभापति: सभा की कार्यवाही कल शुक्रवार, 23 दिसम्बर, 2022 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

16.40 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on

Friday, December 23, 2022/Pausha 02, 1944 (Saka)

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in

माननीय सभापति: कृपया आप लोग शांतिपूर्ण ढंग से बैठ जाइए।

http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

about:blank 3/4 3/9/23, 2:15 PM about:blank

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business

in Lok Sabha (Sixteenth Edition)

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

- * Available in Master copy of Debate, placed in Library
- *Available in Master copy of Debate, placed in Library.
- *Laid on the Table and also placed in Library, See No. LT 8193/17/22.
- * Treated as laid on the Table.
- * Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 22.12.2022
- ** Introduced with the recommendation of the President.

about:blank 4/4